

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1017 of 1991

Date of order: 1-11-1991.

Between

Y.Seetharamaiah

... Applicant

and

1. Supdt. of Post Offices,
Parvathipuram Division,
Parvathipuram, Vizianagaram dist.

2. Post Master General,
C.B.M.Compound, Visakhapatnam, P.D. and Distt.

3. Sri D.Tulasi Rao,
Inspectof of Post Offices (C),
Srikakulam East Sub-Division-
cum-Enquiry Officer,
Srikakulam P.O and Distt.

... Respondents

Appearance:

Counsel for the applicant : Shri S.Udayachala Rao, Advocate

Counsel for the Respondents : Shri N.Bhaskara Rao, Addl.CGSC

CORAM:

The Hon'ble Shri S.P.Mukerji, Vice-Chairman (A)
of Ernakulam Bench

The Hon'ble Shri A.V.Harisadan, Member (Judicial)
of Ernakulam Bench

J U D G E M E N T

(of the Bench delivered by Shri S.P.Mukerji, Vice-Chairman)

We have heard the learned counsel for both the
parties on this Application in which the applicant has
made a grievance out of the fact that the Enquiry Officer

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has not allowed Shri M.Eswara Rao to act as his assistant in the departmental enquiry on the ground that Shri Eswara Rao is already facing a departmental enquiry. The applicant, thereafter, made a representation to the P.M.G., the 2nd Respondent herein on 18-10-1991 which is still pending before the P.M.G. The learned counsel for the Respondents has argued that unless some time is given to the P.M.G. to dispose of the representation, it would be too premature for the application to be entertained. However, in order to expedite the disciplinary proceedings in the case of the applicant who has been put off duty as ED BPM with effect from 1-3-1991 he had no objection if this Application is disposed of with a direction to the P.M.G. to dispose of the representation of the applicant within a reasonable period.

2. In the conspectus of facts and circumstances we admit the application and dispose of the same with the direction to the Respondent No.2 to dispose of the representation dated 18-10-91 of the applicant, a copy of which is annexed at Annexure-C within a period of three weeks from the date of receipt of this order. In case the original representation at Annexure-C is not readily available, the Respondent No.2 is directed to consider the Annexure-C of the O.A. as the representation to be disposed of on the above lines. We also direct the Respondent No.2 that while disposing of the said representation, he may take into consideration the D.G. P&T's order No.201/45/75-Dis.II dated 3-7-75 and such other orders and instructions which are relevant for this purpose.

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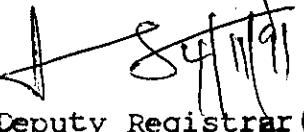
purpose. We also direct that the Respondent No.3 should desist from proceeding further with the enquiry till the aforesaid representation is disposed of. A copy of this order may be delivered by the counsel for Respondents by hand ~~is~~ on Monday (4-11-91). No order as to costs.


(S.P. Mukerji)
Vice-Chairman


(A.V. Haridasan)
Member (J)

(dictated in open court).

mhb/


Deputy Registrar (J)

To

1. The Superintendent of Post Offices, Parvathipuram Division, Parvathipuram, Vizianagaram Dist. [with a copy of O.A and material papers]
2. The Post Master General, C.B.M. Compound, Visakhapatnam [with a copy of O.A and material papers]
3. Copy to Sri D.Tulasi Rao, Inspector of Post Offices (C) Srikakulam East Sub-Division, cum-Enquiry Officer, Srikakulam. [with a copy of O.A and material papers]
4. One copy to Mr.S.Udayachala Rao, Advocate, Plot No. 61, SBI Officers Colony, Musarambagh, Hyderabad-36.
5. ~~One copy~~ to Mr.N.Bhaskar Rao, Addl. CGSC. CAT. Hyd. (1 copy to be served ~~by hand~~ by hand).
6. One spare copy.

pvm

10/11/91

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. S.P. MUKERJI : V.C
AND Ernakulam Bench

THE HON'BLE MR. A.V. HANIDASAN. M(J) ✓
AND Ernakulam Bench

THE HON'BLE MR. R. BALASURRAMANTAN : M(A)
AND

THE HON'BLE MR. M(J) ✓

DATED: 1 - 11 - 1991 ✓

ORDER JUDGMENT:

M.A./R.A./C.A. No. _____

in

O.A. No. 1017 | 91 ✓

T.A. No. _____

Admitted and Interim directions
Issued.

Allowd.

Disposed of with directions ✓

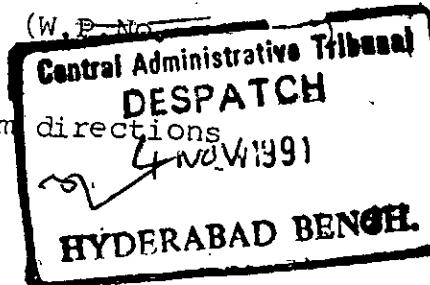
Dismissed. at admission stage.

Dismissed as withdrawn.

Dismissed for Default.

M.A. Ordered/Rejected

No order as to costs.



pvm

[Signature]
W.M.S.